



  
**HIGH COURT OF JUDICATURE FOR RAJASTHAN**  
**BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 9232/2021  
URN: CW / 20664U / 2021

Suo Motu

-----Petitioner

Versus

State Of Rajasthan

-----Respondent



|                   |   |                                                              |
|-------------------|---|--------------------------------------------------------------|
| For Petitioner(s) | : | Mr. Prateek Kasliwal, Amicus Curiae<br>with Ms. Gauri Jasana |
| For Respondent(s) | : | Mr. Abhishek Sharma<br>Mr. Vishal Kumar for State            |

**HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA**  
**HON'BLE MR. JUSTICE MANEESH SHARMA**

**Order**

**02/07/2026**

Learned Amicus Curiae has pointed out that while the camel is the State Animal of Rajasthan, the Animal Husbandry Department has neglected in providing proper assistance for camel rearing as well as for protection of this animal. There is a shocking decline of population of camels in Rajasthan from 15 lakhs to only 1.5 lakhs, no cogent reasons are coming forward for such decline.

It is also pointed out that the earlier Tribal Communities who were engaged in rearing camels are now shifting to other fields and resultantly, it is more responsibility of the State to see that the population of the State animal does not decline, however, there are no proper camel sheds provided nor there are dedicated Doctors or Department of the Animal Husbandry with regard to training relating to camels.



[CW-9232/2021]

Learned counsel appearing for the State submits that the Rajasthan Camel (Prohibition of Slaughter and Regulation of Temporary Migration or Export) Amendment Bill, 2021, was proposed and some amendments were also proposed therein, which is being noticed that the Act of 2015 as per amendments has not seen light in a day.

We are not satisfied with the submissions on the part of the State.

We, therefore, direct the Director of Animal Husbandry Department to remain present on the next date to place before us as to what steps are being taken to protect rear and breed camels in Rajasthan and also steps being taken to maintain good health of the animals. The affidavit shall be filed in this regard and the Director shall also remain present on the next date of hearing.

List this case on 05.08.2026.

(MANEESH SHARMA),J

(SANJEEV PRAKASH SHARMA),ACTING CJ

28/AMAN